

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 847 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani **...Appellant**

Versus

Kestrel Import & Export Pvt. Ltd. **...Respondent**

WITH

Company Appeal (AT) (Insolvency) No. 848 of 2020

IN THE MATTER OF:

Parmanand Kewalramani **...Appellant**

Versus

Modlite Holdings Pvt. Ltd. **...Respondent**

WITH

Company Appeal (AT) (Insolvency) No. 853 of 2020

IN THE MATTER OF:

Sunil Parmanand Kewalramani & Ors. **...Appellants**

Versus

Urban Sanctuaries Developers Pvt. Ltd. **...Respondent**

Present:

For Appellant : **Mr. Arvind Kumar Gupta and Ms. Henna George,
Advocates**

For Respondent : **Mr. Pratik Tripathi, Company Secretary**

O R D E R
(Through Virtual Mode)

04.11.2020 Since impugned orders in '*Company Appeal (AT) (Insolvency) Nos. 847 of 2020; 848 of 2020 and 853 of 2020*' are identical, the same are directed to be heard together.

Mr. Pratik Tripathi, Company Secretary representing the Respondent in all the three appeals seeks time to file his authorisation as also reply-affidavit. The same be done within two weeks. Rejoinder thereto, if any, may be filed by

the Appellant within two weeks thereof. Learned counsel for the parties may also file their short written submissions, not exceeding three pages, along with their pleadings.

List all the appeals 'for Admission (After Notice)' on **7th December, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**

/ns/gc/

Company Appeal (AT) (Insolvency) Nos. 847, 848 & 853 of 2020